

FORM G* (AMENDED)**INVITATION FOR EXPRESSION OF INTEREST FOR
ANGAD INFRASTRUCTURE PRIVATE LIMITED, OPERATING IN VARIOUS
REAL ESTATE ACTIVITIES WITH OWN OR LEASED PROPERTY AT ASHOK
NAGAR, DELHI****(AMENDMENT TO ORIGINAL FORM G PUBLISHED ON 02-07-2025)**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Angad Infrastructure Private Limited CIN: U70101DL2005PTC143003
2.	Address of the registered office	B 292, Chandra Kanta Complex, Shop No. 8, Near Metro Pillar No. 161, New Ashok Nagar, New Delhi, Delhi, India - 110096.
3.	URL of website	https://stresscredit.com/
4.	Details of place where majority of fixed assets are located	16.23 Acre land situated at Bahadurgarh Distt - Jhajjar Haryana
5.	Installed capacity of main products/ services	Non-Operating
6.	Quantity and value of main products/ services sold in last financial year	Non-Operating
7.	Number of employees/ workmen	Not available/Zero
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The last audited financial statements for FY 2022-23 and FY 2021-2022 are available at: cirp.angadinfra@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility Criteria for resolution applicants is available at URL: https://stresscredit.com/ Eligibility Criteria is also mentioned in the detailed 'Invitation for Expression of Interest' and the same can be obtained from Resolution Professional by sending an email at: cirp.angadinfra@gmail.com
10.	Last date for receipt of expression of interest	24-07-2025 (Thursday) Extended
11.	Date of issue of provisional list of prospective resolution applicants	29-07-2025 (Tuesday) Extended
12.	Last date for submission of objections to provisional list	03-08-2025 (Sunday) Extended
13.	Date of issue of final list of prospective resolution applicants	04-08-2025 (Monday) Extended

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	04-08-2025 (Monday) Extended
15.	Last date for submission of resolution plans	03-09-2025 (Wednesday)
16.	Process email ID to submit Expression of Interest	cirp.angadinfra@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered

** Subject to the approval by Hon'ble NCLT, Delhi. The present form G has been issued in view of the extension approved by the CoC.*

Shashi Bhushan Prasad
 Resolution Professional
 Angad Infrastructure Private Limited
 Reg No: IBBI/IPA-002/IP-N00676/2018-2019/12114
 Regd. Add. with IBBI: G-4/9, 1st Floor,
 Near Krishna Mandir, Malviya Nagar, New Delhi-110017
 AFA valid up to 31.12.2025
 Corr. Add.: Stress Credit Resolution Pvt. Ltd.
 807, East Point, B wing, opp. Siddhivinayak Temple,
 90 feet Road, Ghatkopar (East), Mumbai - 75

Date: 16.07.2025
Place: Delhi

Registered Office: 19-A Dhuleshwar Garden, Jaipur, Rajasthan, India, 302001.
www.aubank.in

LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS

The below mentioned borrower/s have been issued notices to pay their outstanding amounts towards the loan against gold facilities availed from AU Small Finance Bank Limited ("Bank"). Since the borrower/s has/have failed to repay his/their dues, we are constrained to conduct an auction of pledged gold items/articles on **21 JULY 2025 between 11:00 AM – 3:00 PM** (Time) at below mentioned branches according to the mode specified therein. In the case of deceased borrowers, all conditions will be applicable to legal heirs. Please note that in the event of failure of the above auction, the bank reserves its right to conduct another auction without prior intimation.

E-Auction Branch Details (E-auction will be conducted by using Weblink - <https://gold.samil.in>)

NEW DELHI - MALVIYA NAGAR - 24660000813798 24660000815064 | RDC-GHAZIABAD - 24660002267180 |

Note: The auction is subject to certain terms and conditions mentioned in the bid form, which is made available before the commencement of auction.

Sd/-
Manager
AU Small Finance Bank Limited

PROTECTING INVESTING FINANCING ADVISING
Aditya Birla Housing Finance Pvt. Ltd.

Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266
Branch Office: Aditya Birla Housing Finance Limited, Unit No. 201, 202 & 205 To 209, 2nd Floor, Urbanec Business Park, Plot A-1A & A1-B, Vibhuti Khand, Gomti Nagar, Lucknow - 226010.

1. ABHFL: Authorized Officer: Amandeep Tanja - 91 9711246064
1. Auction Service Provider (ASP): M/S e-Procurement Technologies Pvt. Ltd. (AuctionTiger) Mr. Ram Sharma - Contact No. 8000023297 & 9265562819

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Aditya Birla Housing Finance Limited/Secured Creditor, the possession of which has been taken by the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor will be put to sale by auction on "As is where is", "As is what is", and "Whatever there is" on 22-08-2025, for recovery of INR. 2550524/- (Rupees Twenty Five Lakhs Fifty Thousand Five Hundred Twenty Four Only) further interest and other expenses thereon till the date of realization, due to Aditya Birla Housing Finance Limited/Secured Creditor from the Borrowers namely **MOHIT KUMAR & UMA**

The reserve price will be INR 2335680/- (Rupees Twenty Three Lakhs Thirty Five Thousand Six Hundred Eighty Only) and the Earnest Money Deposit (EMD) will be INR 233568/- (Rupees Two Lakhs Thirty Three Thousand Five Hundred Sixty Eight Only) The last date of EMD deposit is 21-08-2025. Date of Inspection of the Immovable Property is on 20-08-2025 between 11.00 AM to 04.00 PM.

DESCRIPTION OF IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCEL OF RESIDENTIAL HOUSE PARGANA RAMPUR MANIHARAN DISTRICT SAHARANPUR 2. PROPERTY BEARING KHASRA NO. 1561/2, AD-MEASURING 130.48 SQ. MTRS. IE. 156 SQ. YDS, MOHALLA AFGANAN, 0.00, SAHARANPUR, MAHARAJA PRATAP COLONY, TOWN NANOUTA, TEHSIL AND NEAR SHIV MANDIR, NANAUTA, NANAUTA, S.O. SAHARANPUR, UTTAR PRADESH-247452, AND, BOUNDED BY: EAST: 12 FT. IE. 3.65 MTR. WIDE ROAD, WEST: PLOT OF OTHER, NORTH: HOUSE OF RAMPAL, SOUTH: HOUSE OF SETHAL.

For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Housing Finance Limited/Secured Creditor's website i.e. <https://homefinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act> or <https://sarfaesi.auctiontiger.net>

Date: 16-07-2025
Place: SAHARANPUR

Authorized Officer
Aditya Birla Housing Finance Limited

HDFC BANK Department for Special Operations :
HDFC Bank Ltd., Ground Floor, Gulab Bhawan, 6, Bahadur Shah Zafar Marg, ITO, New Delhi 110002

DEMAND NOTICE -U/S 13(2) OF THE SARFAESI ACT, 2002

Notice is hereby given to the undermentioned borrower, guarantor(s) & mortgagor(s) who have defaulted in re-payment of the loan facility(ies) obtained by them from HDFC Bank and whose loan account has been classified as non-performing asset (NPA) on 28-Sept-2017. The notices were issued on 05.07.2025 to them u/s 13(2) of the Securitisation of Reconstruction of Financial Assets and Enforcement of the Security Interest Act, 2002 (SARFAESI Act, 2002) Act on their last known addresses but few of them have returned un-served, thus they are being informed by way of this public notice.

Name of the Borrower: 1. **M/s. Jatin Trading Company** Through its Partners Shree Rajeshwar Goyal, Ekta Goyal and Satish Goyal B-50, Malma Road, Near Dhuruv Vastika, Shiv Durga Vihar Colony, Lakewood, Near Sarsa Khawaja, Ballabgarh, District Faridabad, Haryana - 121004

Name Of The Partner/Guarantor/Mortgagor: 2. **Mr. Rajeshwar Goyal** So Babu Ram Goyal House No. 41, Block 1, Ward No. 21, Sector 10, Ballabgarh, Faridabad, Haryana - 121004 3. **Mr. Satish Goyal** So Babu Ram Goyal House No. 41, Block 1, Ward No. 21, Sector 10, Ballabgarh, Faridabad, Haryana - 121004 4. **Mrs. Ekta Goyal** W/o Pawan Goyal House No. 41, Block 1, Ward No. 21, Sector 10, Ballabgarh, Faridabad, Haryana - 121004

Name Of The Guarantor /Mortgagor: 5. **Mr. Pawan Goyal** So Babu Ram Goyal House No. 41, Block 1, Ward No. 21, Sector 10, Ballabgarh, Faridabad, Haryana - 121004 6. **Mrs. Neelam Goyal** W/o Satish Goyal House No. 41, Block 1, Ward No. 21, Sector 10, Ballabgarh, Faridabad, Haryana - 121004 7. **Mrs. Ramwati Devi** W/o Mr. Gyan Chand House No. 141, Ward No. 21, Sector -10, Tehsil Ballabgarh, District Faridabad - 121004, Haryana, & **Mrs. Kamlesh Goyal** W/o Rajeshwar Goyal House No. 41, Block 1, Ward No. 21, Sector 10, Ballabgarh, Faridabad, Haryana - 121004

DESCRIPTION OF THE MOVABLE PROPERTIES

Hypothecation by way of exclusive charge on all present and future stocks & book debts.

DESCRIPTION OF THE IMMOVABLE PROPERTY

S.NO	Description of Immovable Property	Owned By
1.	Residential Property No. 19, Block No.1, measuring 500 sq yards situated in DLF's Model Town, Sector 10, Tehsil Ballabgarh, Distt Faridabad.	Mrs. Kamlesh Goyal, Mrs. Neelam Goyal and Mrs. Ekta Goyal
2.	Property No. 408, measuring 320 Sq. mtrs, 382.72 sq. yards, situated in urban estate, Sector 64, Faridabad, Haryana.	Mr. Satish Goyal
3.	Property No. 176, measuring 100 Sq. yards, situated in the Chandrawali Bazar, Village Ballabgarh, Distt Faridabad.	Mrs. Ram Bati and Rajeshwar Goyal
4.	Property No. 2394, measuring 490 Sq. mtrs, situated in Sector 65, Urban Estate, Faridabad.	Mr. Pawan Goyal

Date of Notice: 05.07.2025 **Date of NPA:** 28-Sept-2017

Amount Outstanding (As on 05-July-25) : Rs. 8,40,25,568.26 (Rupees Eight Crore Forty Lakh Twenty Five Thousand Five Hundred Fifty Eight and Paise Twenty Six Only) along with further interest thereon from 05-July-25 as per the sanction terms, is due and payable by you.

The above named borrower and/or their guarantor(s)/mortgagor(s) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days under sub-section (4) of Section 13 of SARFAESI Act.

Date : 16.07.2025 For HDFC Bank Ltd., Authorised Officer

HDFC BANK Department for Special Operations :
HDFC Bank Ltd., Ground Floor, Gulab Bhawan, 6, Bahadur Shah Zafar Marg, ITO, New Delhi 110002

DEMAND NOTICE -U/S 13(2) OF THE SARFAESI ACT, 2002

Notice is hereby given to the undermentioned borrower, guarantor(s) & mortgagor(s) who have defaulted in re-payment of the loan facility(ies) obtained by them from HDFC Bank and whose loan account has been classified as non-performing asset (NPA) on 28-Sept-2017. The notices were issued on 05.07.2025 to them u/s 13(2) of the Securitisation of Reconstruction of Financial Assets and Enforcement of the Security Interest Act, 2002 (SARFAESI Act, 2002) Act on their last known addresses but few of them have returned un-served, thus they are being informed by way of this public notice.

Name of the Borrower: 1. **M/s. R Industries** Through its Partners Shree Rajeshwar Goyal, Pawan Goyal and Satish Goyal Village Sahupura, Ballabgarh, District Faridabad, Haryana - 121004

Name Of The Partner/Guarantor/Mortgagor: 2. **Mr. Rajeshwar Goyal** So Babu Ram Goyal House No. 41, Block 1, Ward No. 21, Sector 10, Ballabgarh, Faridabad, Haryana - 121004 3. **Mr. Pawan Goyal** House No. 41, Block 1, Ward No. 21, Sector 10, Ballabgarh, Faridabad, Haryana - 121004 4. **Mr. Satish Goyal** So Babu Ram Goyal House No. 41, Block 1, Ward No. 21, Sector 10, Ballabgarh, Faridabad, Haryana - 121004

Name Of The Guarantor /Mortgagor: 5. **Mrs. Ekta Goyal** W/o Pawan Goyal House No. 41, Block 1, Ward No. 21, Sector 10, Ballabgarh, Faridabad, Haryana - 121004 6. **Mrs. Neelam Goyal** W/o Satish Goyal House No. 41, Block 1, Ward No. 21, Sector 10, Ballabgarh, Faridabad, Haryana - 121004 7. **Mrs. Ramwati Devi** W/o Mr. Gyan Chand House No. 141, Ward No. 21, Sector -10, Tehsil Ballabgarh, District Faridabad - 121004, Haryana, & **Mrs. Kamlesh Goyal** W/o Rajeshwar Goyal House No. 41, Block 1, Ward No. 21, Sector 10, Ballabgarh, Faridabad, Haryana - 121004

DESCRIPTION OF THE MOVABLE PROPERTIES

Hypothecation by way of exclusive charge on all present and future stocks & book debts.

DESCRIPTION OF THE IMMOVABLE PROPERTY

S.NO	Description of Immovable Property	Owned By
1.	Residential Property No. 19, Block No.1, measuring 500 sq yards situated in DLF's Model Town, Sector 10, Tehsil Ballabgarh, Distt Faridabad.	Mrs. Kamlesh Goyal, Mrs. Neelam Goyal and Mrs. Ekta Goyal
2.	Property No. 408, measuring 320 Sq. mtrs, 382.72 sq. yards, situated in urban estate, Sector 64, Faridabad, Haryana.	Mr. Satish Goyal
3.	Property No. 176, measuring 100 Sq. yards, situated in the Chandrawali Bazar, Village Ballabgarh, Distt Faridabad.	Mrs. Ram Bati and Rajeshwar Goyal
4.	Property No. 2394, measuring 490 Sq. mtrs, situated in Sector 65, Urban Estate, Faridabad.	Mr. Pawan Goyal

Date of Notice: 05.07.2025 **Date of NPA:** 28-Sept-2017

Amount Outstanding (As on 05-July-25) : Rs. 12,61,23,463.21 (Rupees Twelve Crore Sixty One Lakh Twenty Three Thousand and Hundred Sixty Three and Paise Twenty One Only) along with further interest thereon from 06-July-25 as per the sanction terms, is due and payable by you.

The above named borrower and/or their guarantor(s)/mortgagor(s) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days under sub-section (4) of Section 13 of SARFAESI Act.

Date : 16.07.2025 For HDFC Bank Ltd., Authorised Officer

CAN FIN HOMES LTD.
S/O-3, 1st Floor, Sector-14, Sonapat-131001, Ph: 0130-2235101, M. 7625079179 Email: canfinhomes.com
CIN NO. L85110KA1987PLC08699

APPENDIX- IV-A [See proviso to rule 8(6)]
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

NOTICE is hereby given to the public in general and in particular to the Borrower (S) & Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Can Fin Homes Ltd., Sonapat Branch, will be sold by holding e-auction on "As is where is", "As is what is", and "Whatever there is" on 20.08.2025, for recovery of Rs. 77,35,006/- (Rupees Seventy Seven Lakh Thirty Five Thousand Sixty Only) due to Can Fin Homes Ltd. from Mrs. Manisha Rani (Borrower), Mr. Sushil Kumar (Co-Borrower) as on 15.07.2025 together with further interest and other charges thereon. The reserve price will be Rs. 20,00,000/- (Rupees Twenty Lakh Only) and the earnest money deposit will be Rs. 2,00,000/- (Rupees Two Lakh Only).

Description of the property

HOUSE NO 334-B/III M C NO 910/3, MEASURING 105 SQ YARDS KOT MOHALA NEAR POLICE CHOWKI SONIPAT HARYANA 131001

The Boundaries of the property are as under:-
East:- Gali/Rasta. West:- House No 330-B.
North:- House of Khushi Ram. South:- Gali/Rasta.

Encumbrances: NIL

The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., (<https://www.canfinhomes.com/SearchAuction.aspx>), Link for participating in e-auction: www.bankauctionwizard.com

Date : 15.07.2025
Place: Sonapat

Authorized Officer, Can Fin Homes Ltd.

UMMEED HOUSING FINANCE PVT. LTD
CIN:U65922HR2016PTC057984.
Registered office at: Unit 201-1420th Floor, Magnium Global Park, Sector-56, Gurgaon (Haryana)-122011

SALE NOTICE OF IMMOVABLE PROPERTIES

Sale notice for sale of immovable assets under the securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 under rule 8(5) read with rule 8 (6) of the security interest (enforcement) rule, 2002.

Notice is hereby given to The Public In General And In Particular To The Borrower (S) And Guarantor (S) Whose Details Are Given In Below Mentioned Table That The Below Described Immovable Property Mortgaged/Charged To The Secured Creditor The Physical Possession Of Which Has Been Taken By The Authorised Officer M/S Ummeed Housing Finance Pvt. Limited Secured Creditor On 10.07.2025, Pursuant To Assignment Of Debt In UHP, Will Be Sold On 20.08.2025 "As Is Where Is", "As Is What Is", And "Whatever There Is" Basis For Realization Of Company's Dues.

DESCRIPTION OF THE IMMOVABLE PROPERTY WITH KNOWN ENCUMBRANCE, IF ANY

PROPERTY DESCRIPTION: All That Part And Parcel Of Residential Property Bearing Flat No-F-3 (First Floor) Lig. Back Side, Without Roof Right, Rear Rhs Flat Which Is Builtup On Plot No A-437, Measuring 450 Sq. feet I.e. 41.805 Sq. Mtrs. Situated At Residential Colony Shalimar Gardian, Extn. -1, Village Pasoda, Pargana Loni, Tehsil & District- Ghaziabad. Boundaries Of Plot No. A-437. East-Road 40 feet West-Road 10 Feet, North-Plot No 438 South-Plot No 436

Borrower/s & Guarantor's Name & Address	1. Date & Time of Auction 2. Last Date of Submission of EMD 3. Date & Time of The Property Inspection	1. Reserve Price 2. EMD of The Property 3. Bid Increment
1. Danish S/o Mohd. Yunus Khan (Borrower) 2. Sofiya Praveen W/o Danish (Co-Borrower) Both Above Residing At: H.no F- B-212 Lajpat Nagar, Sahibabad Ghaziabad, Uttar Pradesh-201005. Lan. No. LXBR02923-240034484	1) Auction Date: 20.08.2025 Between 12:00 PM To 1:00 PM With Unlimited Extension Of 5 Minutes 2) Last Date Of Submission Of EMD With KYC Is 18.08.2025 Up To 7:00 PM. (IST) 3) Date Of Inspection: 14.08.2025 Between 11:00 AM To 4:00 PM (IST)	1. Reserve Price: Rs. 16,51,000/- 2. Earnest Money Deposit: Rs. 1,65,100/- 3. Bid Increment: Rs. 15,000/- & In Such Multiples.

Loan Agreement Date: 28-Feb-2025 **Loan Amount:** 10600000/-, **Total Amount Dues Of Rs. 13,40,528/-** As On 09-07-2025 + **Further Interest And Other Charges From 10-07-2025**

Place: Gurgaon **Authorise Officer:** Gaurav Tripathi Mobile- 9650055701
Date: 16.07.2025 **UMMEED HOUSING FINANCE PVT. LTD.**

KOTAK MAHINDRA BANK LTD.
Registered Office: 27-BMC, C-27, G-Slack, Santara Kulta Complex, Santara (E), Mumbai- 400 001
Branch Office: EPICAH Mall, 2nd Floor, 68.68', Nalaghar Road, Moti Nagar, New Delhi-110015

DEMAND NOTICE

NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby given that the following borrower (Co-Borrowers/Guarantor), who have availed loan facilities from KOTAK MAHINDRA BANK LIMITED (KMBL) having its branch office at EPICAH Mall, 2nd Floor, 68.68', Nalaghar Road, Moti Nagar, New Delhi-110015, have failed to pay the loan facility wide EMI and/or serve the interest of their credit facilities to KMBL and that their loan accounts has been classified as NPA as per the guidelines issued by Reserve Bank of India. The Borrowers have provided security of the immovable properties to KMBL, the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrowers to KMBL, as on date are mentioned below.

The borrower (Co-Borrowers /Guarantor as well as the public in general are hereby informed that the undersigned being the Authorized Officer of KMBL, the secured creditor has initiated action against the following borrower (Co-Borrowers / Guarantor under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the SARFAESI Act). If the following borrowers fail to pay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (2) of Section 13 of the SARFAESI Act, including power to take possession of the properties and sell the same. The public in general is advised not to deal with property described here below.

Name of the Borrowers / Guarantor & Mortgagor	Details of secured asset (Immovable Property)
1. M/s. Mukarram Traders (Borrower) Through its proprietor Mr. Mukarram, 2. M/s. Mukarram (Co-Borrower) , 3. Mrs. Tahira (Co-Borrower & Mortgagor) W/o Shri Mukarram All are at: 01 Kanhaiya Vihar PO, Banjara Wala Kangri, Gurgaon, Haryana, 122001. Also At: Land Khasra No. 509 K at Khata Khatoni No. 1715 situated at Mausa Kargi Grant Pargana Kendriyadood, Distt Dehradun, Uttarakhand	All the piece and parcel of : "Land Khasra No. 509K Rakha having land area measuring 185.87 Sq. Mtrs and constructed covered area measuring 101.8 Sq. mtr in Khatol Khatoni No. 1715 (Fasi years 1420 to 1425), situated at Mausa Kargi Grant Pargana Kendriyadood, Distt Dehradun, Uttarakhand. Bounded By: North: Land Others, East: Land Simi, Urmila Semwal, West: 20 Feet (6.09 meter) Wide Road, South: Land Mr. Naem, NPA Date : 08.06.2025

Loan Account No., Demand Notice Date & Amount **Loan Account No.** LAP18385538 **Demand Notice Date:** 03.07.2025 **Outstanding Amount:** Rs. 60,79,815.45/- (Rupees Sixty Lakhs Seventy Nine Thousand Eight Hundred Fifteen and Paise Forty Five Only) as on 04.06.2025

Date: 16-07-2025 **For Kotak Mahindra Bank Ltd., Authorised Officer**

DMR Hydroengineering & Infrastructures Limited
CIN: L74900HR2009PLC039823
Registered Office: 473, Sector-30, Faridabad, Haryana, India 121003
Tel: +91 129 4360445, Email: info@dmrengineering.net
Website: www.dmrengineering.net

NOTICE TO MEMBERS

INFORMATION REGARDING 16TH AGM OF DMR HYDROENGINEERING & INFRASTRUCTURES LIMITED ("COMPANY") TO BE HELD THROUGH VIDEO CONFERRING (VC)/OTHER AUDIO VISUAL MEANS ("OAVM")

1. We are pleased to inform you that the 16th (Sixteenth) Annual General Meeting ("AGM") of the Members of DMR Hydroengineering & Infrastructures Limited (the "Company") is scheduled to be held on **Wednesday, August 13, 2025 at 11:30 a.m. Indian Standard Time ("IST")** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses as set out in the AGM Notice on **Monday, July 21, 2025** in accordance with the General Circular Nos. 20/2020 and 09/2023 dated May 5, 2020 and September 25, 2023, issued by the Ministry of Corporate Affairs ("MCA") and circulars dated July 11, 2023 and October 07, 2023, issued by the Securities and Exchange Board of India ("SEBI"), and other applicable and related circulars, if any, on the matter issued by the MCA and the SEBI (collectively referred to as "Relevant Circulars"), the holding of the AGM through VC / OAVM has been permitted.

2. In compliance with the above Circulars, the electronic copies of the Notice of the 16th AGM, and Annual Report for the financial year ended March 31, 2025 will be sent to all the shareholders, whose email addresses are registered with the Company/Company's Registrar and Share Transfer Agent/Depository Participants. The Notice of the 16th AGM, and Annual Report will also be available on the website of the Company at www.dmrengineering.net and on the website of the Stock Exchange i.e. SME Platform of BSE Limited at www.bseindia.com.

3. The members holding shares in dematerialized mode who have not registered/updated their email addresses and mobile numbers with the Company, are requested to register/update their email addresses and mobile numbers with relevant depositories with their registered participants. The members holding shares in physical mode, who have not registered/updated their email addresses and mobile numbers with the Company, are requested to register/update the same with the Company's Registrar & Share Transfer Agent i.e. Skyline Financial Services Private Limited, D-153/A, 1st floor, Phase 1, Okhla Industrial Area, New Delhi, 110020, Email: info@skylinefrta.com, Tel: 011-26812682, 44054193 to 97. Website www.skylinefrta.com.

4. The members will have the opportunity to cast their votes remotely and also during the AGM through remote e-voting on the businesses as set out in the Notice of 16th AGM. The manner of casting the vote through remote e-voting by the shareholders holding shares in dematerialized mode, physical mode, and for the members who have not registered their email addresses, will be provided in the notice of 16th AGM.

5. For the purpose of receiving the dividend directly to the bank accounts, the members are requested to provide/update the details of their bank accounts viz. name & branch, bank account number and account type along with other core banking details such as MICR (Magnetic Ink Character Recognition), IFSC (Indian Financial System Code) etc. at the earliest with their depository participants, in case the shares held in electronic mode, and with the Registrar & Share Transfer Agent of the Company, in case the shares held in physical form. In case of non-availability or non-updation of the bank account details of the members, the Company shall ensure payment of dividend to such members vide dispatch of dividend warrant/check as the case may be.

For DMR Hydroengineering & Infrastructures Limited
Sd/-
Date: 16.07.2025
Place: Faridabad
Ravinder Kumar Bhatia
Company Secretary and Compliance Officer

HDFC BANK Department for Special Operations :
HDFC Bank Ltd., Ground Floor, Gulab Bhawan, 6, Bahadur Shah Zafar Marg, ITO, New Delhi 110002

DEMAND NOTICE -U/S 13(2) OF THE SARFAESI ACT, 2002

Notice is hereby given to the undermentioned borrower, guarantor(s) & mortgagor(s) who have defaulted in re-payment of the loan facility(ies) obtained by them from HDFC Bank and whose loan account has been classified as non-performing asset (NPA) on 30.04.2025. The notices were issued on 05.07.2025 to them u/s 13(2) of the Securitisation of Reconstruction of Financial Assets and Enforcement of the Security Interest Act, 2002 (SARFAESI Act, 2002) Act on their last known addresses but few of them have returned un-served, thus they are being informed by way of this public notice.

Name of the Borrower: 1. **M/s. Vasu Associates** Through Proprietor Mr. Ravinder Bhutani Office Address:- D/120, N.I.I. M-1, Near Main Road, Faridabad -121001 Haryana. Also At:- R/o 3-B/4, N.I.I. Faridabad, Near Aravali Golf Club Haryana 121001

2. Mr. Ravinder Bhutani S/o Sh. Vasdev Bhutani Proprietor M/s Vasu Associates R/o 3-D/84, N.I.I. Faridabad, Near Aravali Golf Club Haryana 121001

Name Of The Guarantor /Mortgagor: 3. **Mr. Bimla Bhutani** W/o Sh. Vasdev Bhutani R/o 3-D/84, N.I.I. Faridabad, Near Aravali Golf Club Haryana 121001

Name Of The Guarantor & Mr. Sachin Bhutani S/o Sh. Vasdev Bhutani R/o 3-D/84, N.I.I. Faridabad, Near Aravali Golf Club Haryana 121001

DESCRIPTION OF THE MOVABLE PROPERTIES

Description of property	Asset belonging to
Hypothecation by way of exclusive charge on all present and future stocks & book debts.	M/s Vasu Associates (Borrower) Through Proprietor Mr. Ravinder Bhutani

DESCRIPTION OF THE IMMOVABLE PROPERTY

Description of Immovable Property	Owned By
Property Bearing No. "Property No. 1 Type -F Part of the Flat No. 1 and 3 Situated at Neighbourhood No. 1 (With Roof Right) New Township Faridabad Haryana- (Ship No. 1 Corner Shop To Gesta Mandir Road, Opp. Sanjay Sareal Area Measuring 40 Sq. Yards (720 Sq Foot) vide registered documents No. 15295 in book No. 1 on Volume no. -East- on page no. 142/85-87 on dated 27.01.2016 Bounded as butted as under:- East:- Part No. 71, 72, 73 West:- Main Road North:- Part No. 2 South:- Road	Ms. Bimla Bhutani

Date of Notice: 05.07.2025 **Date of NPA:** 30.04.2025

Amount Outstanding (As on 25.04.2025) : Rs. 4,20,67,543.35 (Rupees Four Crore Twenty Lakh Sixty Seven Thousand Six Hundred Forty Three and Thirty Five Paise Only) along with further interest thereon from 04.07.2025 as per the sanction terms, is due and payable by you.

For HDFC Bank Ltd., Authorised Officer

FORM NO. 14 [See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER-III
DEBTS RECOVERY TRIBUNAL DELHI (DRT-1)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/147/2024 PUNJAB NATIONAL BANK (ORIENTAL BANK OF COMMERCE) VERSUS JAHAN ARA

To, (CD1) JAHAN ARA (CD2) MOHD. QASIM BOTH ARE AT:- 2265/1, GALI PIRJI WALI, AHATA HAJJAN BI ROADGRAN, LAL KUAN, DELHI.

ALSO AT: FLAT NO SF-2, II ND FLOOR, MIG, PLOT NO. C-9A/2, DLF ANKUR VIHAR, PARGANA LONI, TEHSIL & DISTT. GHAZIABAD, U.P.

(3) QAISAR BEGUM

1513, GALI CHULEY WALI, SADAR NALAROAD, DELHI.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI (DRT-1) in an amount of Rs. 17,16,535.52 (Rupees Seventeen Lakhs Sixteen Thousands Five Hundred Thirty Five and Fifty Two Paise only) along with pendente lite and future interest @12% w.e.f. 13/06/2019 till realization and costs of Rs. 20,000.00 (Rupees Twenty Thousand only) has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 17/07/2025 at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 22/04/2025.

RECOVERY OFFICER, DEBTS RECOVERY TRIBUNAL DELHI (DRT-1)

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Branch Offices : AK Tower, 2nd Floor, 56 Subhash Road, Dehradun 248001
Email: auction@hindujahousingfinance.com

ALM - Brajesh Awasthi, MOB NO. 987327495 - CLM - Anshika Rana - Mob No. 8755056111

NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)

Notice is hereby given to the undermentioned borrower, guarantor(s) & mortgagor(s) who have defaulted in re-payment of the loan facility(ies) obtained by them from HINDUJA HOUSING FINANCE LIMITED which has become NPA with below mentioned balance outstanding on dates mentioned below. We have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (the SARFAESI Act) by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgement not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of you failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred vide section 13(4) of SARFAESI Act while publishing the possession notice / auction notice, electronically or otherwise, as required under the SARFAESI Act, the Bank / Secured Creditor may also publish the photograph. Details are hereunder:-

Sr.	Borrower(s)/Co-Borrower(s) / Guarantor(s)	Demand Notice Date & Amount
1.	UT/TTK/DHON/A000001505, Mr. Saurabh Newton Paul, Mrs. Amrita Saurabh Paul, Flat 106 26/40 S n Marg, Sona Apartment, Civil Lines, Ymca School, Allahabad, Uttar Pradesh-211001	26.06.2025 & Rs. 29,79,085/- as on 26.06.2025 NPA Date : 03.06.2025
2.	DL/SHR/SHRP/A00000623, Mr. Deshraj D. Mr. Gorav Kumar, Mrs. Babli B. House No - Mpm26, Near Oasis Hotel, Manoharpur Mullapur Majabata, Saharanpur, Uttar Pradesh -247001	07.07.2025 & Rs. 10,34,674/- as on 07.07.2025 NPA Date : 03.07.2025
3.	DL/SHR/SHRP/A000000854, Mr. Ajay Nagar, Mrs. Mamta Devi, Khairai Jankhara, Near Rampur Manihar - Gangon Road, Pargana Gangoh Tehsil Nakur, Saharanpur, Uttar Pradesh 247452	07.07.2025 & Rs. 10,18,029/- as on 07.07.2025 NPA Date : 03.07.2025
4.	DL/SHR/SHRP/A000000329, Mrs. Suresha Rajpal, Mr. Ajit Singh, Mr. Dikshant Goryan, 27 West Amber Talab, Mahadi Ka Mandir, Roorkee, Uttarakhand-247687	07.07.2025 & Rs. 7,75,757/- as on 07.07.2025 NPA Date : 03.07.2025
5.	DL/SHR/SHRP/A000000621, Mr. SAMIR, Mrs. APHASANA, Mr. NASEEM, HN 113/1 LIBGARHEDI, ROORKEE, Dist. Haridwar, Uttarakhand-247667	07.07.2025 & Rs. 41,17,174/- as on 07.07.2025 NPA Date : 03.0

